

**Shri Goray:** Has the Central Government any scheme of their own which can serve as a blueprint to the State Governments?

**Shri A. K. Sen:** It has been found more desirable to formulate schemes in consultation with and on the initiation of the State Governments rather than the Central Government imposing schemes on the State Governments.

**Shri M. R. Krishna:** May I know whether the State Governments are not enthusiastic about giving this free legal assistance to the Scheduled Castes and Scheduled Tribes and, if so, whether the Central Government will include this in their Centrally-sponsored schemes?

**Shri A. K. Sen:** I do not see any reason which has prompted the hon. Member to conclude that the State Governments are not energetic.

**Shri N. R. Munisamy:** May I know the nature of the scheme thought of by the Central Government—whether it includes civil as well as criminal cases?

**Shri A. K. Sen:** Legal aid includes legal aid for both civil and criminal cases unless there is a specific restriction.

**Shri Liladhar Kotoki:** May I know in what direction the Central Government are contemplating to co-ordinate the activities of the State Governments in this regard?

**Shri A. K. Sen:** May I ask for the question to be repeated, Sir?

**Mr. Speaker:** He wants to know whether any steps are being taken by the Central Government.

**Shri Liladhar Kotoki:** What do they propose to do in this matter?

**Shri A. K. Sen:** Everything that is possible is being done.

**Shri Narayanankutty Memon:** May I know whether in pursuance of the

Rules forwarded by the Kerala Government, the Central Government has sanctioned any aid for implementing the scheme?

**Shri A. K. Sen:** I do not think the Kerala Government has yet approached the Central Government for any aid.

**Shri Shree Narayan Das:** May I know whether the Law Commission have been asked to consider this question and evolve a suitable scheme, so that the various States may follow up the scheme?

**Shri A. K. Sen:** I am not quite sure if this point was specifically referred to them, but it is my impression that it is within the competence of the Law Commission to report upon it.

**Shri Achar:** May I know whether there is any scheme for the Centrally Administered Areas for giving legal aid to the poor?

**Mr. Speaker:** For the Union Territories.

**The Minister of Home Affairs (Pandit G. B. Pant):** Well, there is some scheme, but the benefit of it goes to the members of the Scheduled Castes and Scheduled Tribes.

#### Air crash at Safdarjung Airport

\*1398. { **Shri Ram Krishan:**  
**Shri Supakar:**  
**Sardar Iqbal Singh:**

Will the Minister of Defence be pleased to state:

(a) the total loss suffered as a result of the air crash of Vampire jet fighter at Safdarjung Airport on the 8th May, 1958;

(b) whether the Court of Inquiry ordered to investigate the cause of the accident has submitted its report;

(c) if so, the details thereof;

(d) the action taken thereon; and

(e) whether any compensation has been paid to the family of the deceased and to the Delhi Flying Club?

**The Parliamentary Secretary to the Minister of Education (Shri Fatesinghrao Gaekwad):** (a) (i) Loss of lives—

Two Service officers and four civilians.

(ii) Loss of Service property—

Rs. 5,16,540-00.

(iii) Loss of civilian property—

The loss has not yet been assessed.

(b) Yes, Sir.

(c) The accident was due to the aircraft catching fire in the air as a result of some technical failure.

(d) A technical investigation was carried out in conjunction with M/S De Havilland Limited, the manufacturers of the aircraft, to determine what the actual technical failure was that caused the fire. The investigation has revealed that there was no evidence to suggest that the fire was caused by an electrical defect or that the engine had failed. It has not been possible to determine the exact cause of the aircraft catching fire in the air because the aircraft was completely destroyed in the crash.

(e) A sum of Rs. 600 has been paid from the IAF Benevolent Association to the next of kin of each of the Service officers killed in the accident. The claims to dependents' pension from the parents of the deceased officers are under investigation.

An *ex-gratia* payment of Rs. 200 has been made to each of the families of three of the civilians killed as a result of the accident.

**Shri Ram Krishan:** From the statement I find that the accident was due to some technical failure. May I know who was responsible for this technical failure?

**Shri Fatesinghrao Gaekwad:** The responsibility has not yet been fixed on any one.

**Shri Jaipal Singh:** May I know this happened in May—how much longer the Ministry of Defence will take to work out the compensation that has been claimed by the Delhi Flying Club?

**Shri Fatesinghrao Gaekwad:** It is under examination. We will try and expedite it.

**Shri Jaipal Singh:** In view of the inordinate delay in compensating this premier Flying Club, may I know whether the Ministry of Defence would consider at least paying a part of it as provisional compensation, pending finalisation of the figure?

**The Deputy Minister of Defence (Shri Raghuramaiah):** The Delhi Flying Club has preferred a claim for Rs. 5,66,000 and odd and about Rs. 50,000 under another head. All this is being looked into by an informal committee. Unless the whole thing is examined and the claim found to be correct and liability is established it will be difficult to make any payment. At the moment we have lent two Tiger Moth aircraft to them to recommence their activities. We have lent those aircraft. The question of money payment is under examination.

**Shri U. C. Patnaik:** May I know what steps Government have taken either to condemn or to remove from populated areas these Vampires and other war-time and pre-war aircraft?

**Shri Raghuramaiah:** This is a very broad question. As a matter of fact, in this case the finding of the Court was that there was some technical failure. A Technical Committee was appointed, but the Committee could not establish anything, because the whole aircraft was a total loss, and there was total loss of life also. So in the circumstances it is very difficult to go into that broad question merely on the basis of this single incident.

**Shri Raghunath Singh:** May I know when this aircraft was last examined?

**Shri Raghuramaiah:** I could not give the exact period of time, but I find from the report that it was found to be fully serviceable for the flight and everything was in order when it took off.

**Shri Prabhat Kar:** Are we to understand, from the reply given to Shri Patnaik, that unless there is another air crash it will not be possible to consider this question?

**Shri Raghuramaiah:** It is very difficult to draw that inference from what I said. I do not know how the hon. Member draws that inference.

**Mr. Speaker:** A single instance is not enough—that is what the Minister said. The hon. Member need not draw that inference from what he said.

**Shri Goray:** May I know whether Government will consider the question of shifting that particular aerodrome from that locality which is very thickly populated?

**Shri Raghuramaiah:** Government are always aware of all these possibilities. But there are various other considerations. As I said, it will be very difficult, on account of this single incident, to go into all these broad questions, strategy etc.

**Shri Jaipal Singh:** As President of the Delhi Flying Club, I am personally grateful for the assistance that has been given. But I would like to know why greater assistance has not been given, so that the Flying Club will be enabled to continue on its original footing in regard to the number of flying hours. The number of aircraft given to us will not enable us to maintain our pristine standard.

**Shri Raghuramaiah:** The pattern of assistance will naturally depend upon the necessity which is found to be there. But if further assistance is required they can write to us and we will examine it.

### English Institute

\*1399. **Shri D. C. Sharma:** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 1487 on the 7th April, 1958 and state the further progress made with regard to the setting up of an autonomous institute to improve the teaching of English in the country?

**The Minister of Education (Dr. K. L. Shrimall):** The Central Institute of English (Hyderabad) Society has since been got registered and it is expected that the institute will start functioning from October, 1958.

**Shri D. C. Sharma:** May I know why this institute is called autonomous? What are the implications of the word 'autonomous' when applied to this non-industrial institute?

**Dr. K. L. Shrimall:** It is registered under the public societies Act, and there is a non-official chairman who will look after this; there is a governing board consisting of twelve members, which will look after the general administration of the institution. The funds will be given by the Ford Foundation, the British Council and the Government of India.

**Shri D. C. Sharma:** May I know whether a similar autonomous institute will be established to improve the teaching of other national languages in this country?

**Dr. K. L. Shrimall:** I am proposing to set up or rather not set up but reorganise another institution for teaching of Hindi. There is already an institution in Agra which is being reorganised more or less on the same line as the English Institute.

**Shri Hem Barua:** May I know whether Government have asked the different universities to probe into and report on the causes of large-scale failure in English and if so, what those causes are?

**Dr. K. L. Shrimall:** That question does not actually arise from this question.